

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 11/(111A)/2011  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)



SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE PARTIES: M/s. Niketan Traders Pvt. Ltd.  
V/s.

M/s. Blue Coast Hotels and Resorts Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1).	Adv. Sreegesh M.K. a/w. Adv. Shobhana. Waghmare. i/b. Mulani & Co.	Adv. for Respondant No. 5.	
2)	Ms. Chaitrika Patki i/b Vidhii Partners (i/b Rahul Srivastava)	Adv. for Respondent No. 1	

CP. No. 71/111A/CLB/MB/GOA/2008

CP. No. 73/397-398/CLB/MB/GOA/2008

CP. No. 09 to 14/111A/CLB/MB/GOA/2011

Common Order

Since these matters are of 2008 & 2011, the parties are directed to complete  
their submissions on 28<sup>th</sup> and 29<sup>th</sup> September, 2016 and they are also directed to file

their brief written submissions in respect to all these Company Petitions two days before final hearing, after exchange of written submissions between the parties.

List this matter on 28<sup>th</sup> & 29 September, 2016.

**sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

**sd/-**

**V. NALLASENAPATHY**  
Member (Technical)